

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/TT/2026

Subject : Petition for approval under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the truing up of the transmission tariff for the 2019-24 period and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff for the 2024-29 period for Maharashtra State Electricity Transmission Company Limited owned Transmission Lines/Systems conveying electricity to other States.

Petitioner : Maharashtra State Electricity Transmission Company Limited (MSETCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. Veeraragavan, Advocate, MSETCL
Shri Arnav Khanna, Advocate, KPTCL
Ms. Sumana Naganand, Advocate, KPTCL
Shri Tushar Kanti Mohindroo, Advocate, KPTCL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner requested that the portal be opened to file the additional information sought by the Commission vide Record of Proceedings (RoP) dated 19.3.2026. The learned counsel sought two weeks' time to file its rejoinder to the reply filed by Respondent No. 5, i.e., Karnataka Power Transmission Corporation Limited (KPTCL), in the Petition.



3. After the hearing, the Commission directed the Petitioner to submit the information sought vide the RoP dated 19.3.2026, on an affidavit, with a copy to the Respondents, within a week, and to file its rejoinder, if any, within two weeks.

4. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

